

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.11
I.A. No.380/2023 in
C.P. (IB) No.107/BB/2021

IN THE MATTER OF:

M/s. Global Emerging Markets India Ltd. ... Petitioner
Vs.
M/s. Lepakshi Heritage Wellness Village Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 23.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IRP : Shri Samaran S.
For the Petitioner : Shri Rohan K.
For the Respondent : Shri Purnachandra P.
For the Parties : Shri Satvik V.

ORDER

1. Heard the Ld. Counsels for the parties.
2. The Ld. Counsel for the IRP submitted that the matter is still pending before the Hon'ble Supreme Court of India.
3. Considering the above, list the matter on **25.06.2024.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)